BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 385 OF 2025

IN THE MATTER OF:

SIDDHARTH RAI

…APPLICANT

VERSUS

UTTAR PRADESH POLLUTION CONTROL BOARD & ORS.

…RESPONDENT(S)

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	AFFIDAVIT BY RESPONDENT NO. 1 SECRETARY, ENVIRONMENT, FOREST AND CLIMATE CHANGE, STATE OF U.P. IN COMPLIANCE OF ORDER DATED 04.08.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI	
2.	A COPY OF THE LETTER DATED 22.08.2025 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-1**	

3.	A COPY OF THE LETTER DATED 11.12.2025 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-2**	
4.	A COPY OF THE ANALYSIS REPORT IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-3**	
5.	A COPY OF LETTER DATED 29.08.2025 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-4**	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
bhanwar09jadon@gmail.com | 6375115224

DATE: 10.03.2026

PLACE: NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 385 OF 2025

IN THE MATTER OF:

SIDDHARTH RAI

...APPLICANT

VERSUS

UTTAR PRADESH POLLUTION CONTROL BOARD & ORS.

...RESPONDENT(S)

AFFIDAVIT BY RESPONDENT NO. 1 SECRETARY, ENVIRONMENT, FOREST AND CLIMATE CHANGE, STATE OF U.P. IN COMPLIANCE OF ORDER DATED 04.08.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I, Maneesh Mittal, S/o Late Ram Autar Mittal, aged about 45 years, presently posted as Secretary, Environment, Forest and Climate Change Department, State of U.P., do hereby solemnly state and affirm as under:

10/3/26
C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

1. That I am well conversant with the facts and circumstances of the present case and am competent to swear this affidavit.

BACKGROUND OF THE MATTER

2. That in the present matter, the Applicant has raised a grievance against the construction of sewage drainage system in village Hari- Harpur, Block Manihari, Zila Panchayat Gazipur, Uttar Pradesh.

3. Furthermore, the Applicant has alleged that through this drainage system untreated sewage of the village will be discharged in a local clean pond situated at Araji No. 409 in village Hari-Harpur.

4. That the Hon'ble Tribunal vide order dated 04.08.2025 has directed the respondents to their response/ reply by way of affidavit. The operative part of the order is as stated below:

"...3. Issue notice to the respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal..."

NOTARY C.P. MISRA ADV. & NOTARY LUCKNOW U.P. REGN. NO. 209... GOVERNMENT OF INDIA

10/3/26

C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

COMPLIANCE/ ACTION TAKEN IN COMPLIANCE OF THE DIRECTIONS ISSUED BY THE HON'BLE TRIBUNAL

5. That in compliance of the directions issued by the Hon'ble Tribunal, the Deponent has issued the letter dated 22.08.2025 to the Principal Secretary, Panchayati Raj Department, UP; District Magistrate, Ghazipur; and Member Secretary, UPPCB to immediately take the necessary actions to ensure the compliance of the directions issued by the Hon'ble Tribunal and file the response before the Tribunal. Furthermore, it has been directed by the Deponent that the action taken report along with the response filed before the Hon'ble Tribunal shall be submitted to the Environment Department.

A copy of the letter dated 22.08.2025 is annexed herewith and marked as **ANNEXURE-1.**

NOTARY C.P. MISRA ADV. & NOTARY LUCKNOW U.P. REGN. NO.20914 GOVERNMENT OF INDIA

6. That in furtherance of the aforementioned letter, the Deponent has issued another letter dated 11.12.2025 directing the concerned authorities to take urgency to the present matter and ensure compliance of the directions issued by the Hon'ble Tribunal and submit their action taken report to the Environment Department at the earliest.

A copy of the letter dated 11.12.2025 is annexed herewith and marked as **ANNEXURE-2.**

10/3/26

C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

UPPCB:

7. That in compliance of the directions issued by the Deponent, the UPPCB has submitted their action taken report to the Environment Department.

8. That as per the report submitted by the UPPCB, it is submitted that the UPPCB has carried out an inspection dated 23.08.2025 of the area. During the inspection, the representative of the village, Mr. Dharmendra Singh (Head of the Village), has informed that the untreated domestic sewage generated from 50-60 households in the village is being disposed of in a raw collection pit having a size of approximately 20 ft x 30 ft x 10 ft on the lad of the village at *Arazi* no. 188.

9. That this collection and its overflow is proposed to be disposed through a cemented drain in another kachchi pond having the size of about 105 meter x 90 meter x 08 ft at *Arazi* no. 409 in the east at a distance of approximately 470 meters.

10. That during the inspection, the construction work of cemented drain has been found stopped, the drain construction of 270 meters has been completed out of 470 meters. The rest of the drain is still unpaved.

NOTARY C.P. MISRA ADV. & NOTARY LUCKNOW U.P. REGN. NO. 20914 GOVERNMENT OF INDIA

10/3/26
C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

11. That UPPCB, during the inspection, has also collected the samples of domestic effluent overflowing into the drain and from *Arazi* no. 409 (pond). The collected samples have been analyzed in the laboratory of Regional Office, UPPCB, Varanasi.

A copy of the analysis report is annexed herewith and marked as **ANNEXURE-3.**

12. That furthermore, the UPPCB vide letter dated 29.08.2025 and letter dated 30.08.2025 has directed the Additional Chief Officer, Zila Panchayat Officer, Ghazipur to ensure that no untreated domestic sewage is discharged into the pond and ensure the compliance with the directions issued by the Hon'ble Tribunal.

A copy of letter dated 29.08.2025 is annexed herewith and marked as **ANNEXURE-4.**

NOTARY C.P. MISRA ADV. & NOTARY LUCKNOW U.P REGN. NO.20914 GOVERNMENT OF INDIA

DISTRICT MAGISTRATE, GHAZIPUR:

13. That as per the report submitted by the DM, Ghazipur to the Deponent, it is submitted that the proposed drain will no longer discharge the untreated effluents into the pond. That in consultation with the gram panchayat and local villagers, an alternative alignment has been finalized.

10/3/26

C.P. MISRA ADV. & NOTARY HQ LUCKNOW U.P. INDIA REGN. NO. 20914 EXPIRY DATE-15-3-2030

14. That the drain outlet shall be diverted towards Gram Sabha land bearing *Arazi* Nos. 223 and 302, where a newly constructed drain exists. At the terminal point, a Silt Catcher and Filter Chamber shall be constructed, as per the design prescribed under *Swachh Bharat Mission* (Gramin), to ensure treatment/filtration of wastewater before discharge. Further, an estimate report has been prepared for the construction of the proposed Filter Chamber. The said Estimate has been framed strictly in accordance with the specifications and directions issued by the Special Secretary, Panchayati Raj, Government of Uttar Pradesh and has been duly vetted and signed by the competent Engineer of Zila Panchayat, Ghazipur.

15. That the Deponent, being duty-bound under law, is committed to ensuring strict compliance with all directions of this Hon'ble Tribunal and undertakes to adhere to any further orders or instructions issued hereafter, without demur or delay.

16. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal and it is prayed that the same be taken on record.

NOTARY
C.P. MISRA
ADV. & NOTARY
LUCKNOW U.P.
REGN. NO.20914
GOVERNMENT OF INDIA

19/3/26

C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

DEPONENT

VERIFICATION

Verified at Lko. U.P. on this 10th day of March, 2026, that the contents of the above affidavit from paragraphs 1 to 16 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY
C.P. MISRA
ADV. & NOTARY
LUCKNOW U.P.
REGN. NO. 2914
GOVERNMENT OF INDIA

Sworn and Verified
Before Me
10/3/2026
C.P. MISRA
ADV & NOTARY
HC LUCKNOW U P INDIA
REGN NO 20914
EXPIRY DATE-15-3-2030

Identity the deponent/Executant/Sworty who has/have signed/Put ... before me

Annexure -1

मा० एन०जी०टी० प्रकरण / समयबद्ध

संख्या-एन.जी.टी.-600/81-7-2025-1959694

प्रेषक,

सुशांत शर्मा,
सचिव,
उ०प्र० शासन।

सेवा में,

1- **प्रमुख सचिव,**
पंचायती राज विभाग,
उ०प्र० शासन।

2- **जिलाधिकारी,**
गाजीपुर।

3- **सदस्य सचिव,**
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7

लखनऊः दिनांक:22-08-2025

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-385/2025 Siddharth Rai Versus Uttar Pradesh Pollution Control Board & Ors. में पारित मा० अधिकरण के आदेश दिनांक 04.08.2025 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-385/2025 Siddharth Rai Versus Uttar Pradesh Pollution Control Board & Ors. में पारित मा० अधिकरण के आदेश दिनांक 04.08.2025 का अवलोकन करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् हैं:-

"....

3. Issue notice to the respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

4. The Applicant is directed to serve the Respondents and file affidavit of service atleast one week before the next date of hearing.

5 . Ms. Sthavi Asthana, Advocate accepts notice on behalf of the

Respondent No. 7 and seeks four weeks' time to file the reply.

6. In the meanwhile, the Respondent No. 7 will ensure that no untreated sewage is discharge in the pond in question.

7. List on 12.09.2025."

2- अवगत कराना है कि प्रश्नगत प्रकरण में आवेदक द्वारा ग्राम हरि-हरपुर, ब्लॉक मनिहारी, जिला पंचायत गाजीपुर, उत्तर प्रदेश में सीवेज ड्रेनेज सिस्टम के निर्माण के विरुद्ध शिकायती की गयी है। आवेदक का आरोप है कि इस ड्रेनेज सिस्टम के माध्यम से गाँव का अनुपचारित सीवेज हरि-हरपुर गाँव में आराजी संख्या 409 पर स्थित एक स्थानीय स्वच्छ तालाब में छोड़ा जायेगा। आवेदक का तर्क है कि तालाब में अनुपचारित सीवेज के छोड़े जाने से स्वास्थ्य संबंधी खतरा पैदा होगा और इसके गंभीर पर्यावरणीय परिणाम होंगे।

इस संबंध में मा० अधिकरण द्वारा पारित उक्त आदेशानुसार प्रतिवादीगण को नोटिस निर्गत करते हुए अगली सुनवाई की तिथि से कम से कम एक सप्ताह पूर्व शपथ-पत्र के माध्यम से *response/reply* दाखिल करने के निर्देश दिये गये है। प्रश्नगत प्रकरण में प्रतिवादी संख्या-(2) Zila Pachayat Gazipur Through its Chief Executive Officer (C.E.O.), प्रतिवादी संख्या-(3) Uttar Pradesh Pollution Control Board Through its Member Secretary, प्रतिवादी संख्या-(4) Regional Officer, Uttar Pradesh Pollution Control Board, Azamgarh एवं प्रतिवादी संख्या-(5) District Magistrate, Gazipur हैं।

3- अतः इस संबंध में परामर्शदाता (न्यायिक), राष्ट्रीय हरित अधिकरण, प्रधान न्यायपीठ, नई दिल्ली के ई-मेल पत्र दिनांक 08.08.2025 द्वारा प्रेषित नोटिस की छायाप्रति संलग्नक सहित प्रेषित करते हुए मुझे यह कहने का निदेश हुआ है कि कृपया प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 04.08.2025 के अनुपालन में आवश्यक कार्यवाही सुनिश्चित करते हुए अगली सुनवाई की तिथि से कम से कम एक सप्ताह पूर्व शपथ-पत्र के माध्यम से अपना *response/reply* दाखिल करने तथा दाखिल किये गये *response/reply* की प्रति सहित कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन (Email-envsection7@gmail.com) को तत्काल अवगत कराने का कष्ट करें। **प्रश्नगत प्रकरण में अगली सुनवाई दिनांक 12.09.2025 को निर्धारित है।**

संलग्नक-यथोक्त।

Digitally signed by
SUSHANT SHARMA
Date: 21-08-2025
18:26:47

भवदीय,

(सुशांत शर्मा)
सचिव।

<u>संख्या एवं दिनांक तदैव</u>

प्रतिलिपि-निम्नलिखित को परामर्शदाता (न्यायिक), राष्ट्रीय हरित अधिकरण, प्रधान न्यायपीठ, नई दिल्ली के ई-मेल पत्र दिनांक 08.08.2025 द्वारा प्रेषित नोटिस की छायाप्रति

संलग्नक सहित उक्तानुसार कार्यवाही हेतु प्रेषितः-

1- मुख्य कार्यकारी अधिकारी, जिला पंचायत, गाजीपुर।

2- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, आजमगढ़।

आज्ञा से,

Digitally signed by
SHAILENDRA KUMAR
Date: 22-08-2025
13:41:55

(शैलेन्द्र कुमार)
उप सचिव।

Annexure - 2

अनुस्मारक-1

मा० एन०जी०टी० प्रकरण / समयबद्ध

संख्या-एन.जी.टी.-947/81-7-2025-1959694

प्रेषक,

मनीष मित्तल,
सचिव,
उ०प्र० शासन।

सेवा में,

1- **प्रमुख सचिव,**
पंचायती राज विभाग,
उ०प्र० शासन।

2- **जिलाधिकारी,**
गाजीपुर।

3- **सदस्य सचिव,**
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7

लखनऊः दिनांकः 11 दिसम्बर, 2025

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-385/2025 Siddharth Rai Versus Uttar Pradesh Pollution Control Board & Ors. में पारित मा० अधिकरण के आदेश दिनांक 04.08.2025 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उ०प्र० शासन के पत्र संख्या-एन.जी.टी.-600/81-7-2025-1959694, दिनांक 22.08.2025 का संदर्भ ग्रहण करने का कष्ट करें।

उक्त पत्र के माध्यम से मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-385/2025 Siddharth Rai Versus Uttar Pradesh Pollution Control Board & Ors. में पारित मा० अधिकरण के आदेश दिनांक 04.08.2025 के अनुपालन हेतु आवश्यक कार्यवाही सुनिश्चित कर शपथ-पत्र के माध्यम से *response/reply* दाखिल करने तथा दाखिल किये गये *response/reply* की प्रति सहित कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन को उपलब्ध कराये जाने के संबंध में अपेक्षा की गई थी। वांछित कृत कार्यवाही की सूचना अद्यतन अप्राप्त है।

2- अतः इस संबंध में स्थायी अधिवक्ता, मा० एन०जी०टी०, नई दिल्ली के ई-मेल दिनांक 02.12.2025 की छायाप्रति संलग्न कर प्रेषित करते हुए मुझे पुनः यह कहने का निदेश हुआ है

कि कृपया प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 04.08.2025 के अनुपालन में आवश्यक कार्यवाही सुनिश्चित करते हुए अगली सुनवाई की तिथि से कम से कम एक सप्ताह पूर्व शपथ-पत्र के माध्यम से अपना *response/reply* दाखिल करने तथा दाखिल किये गये *response/reply* की प्रति सहित कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन (Email-envsection7@gmail.com) को तत्काल अवगत कराने का कष्ट करें। **अवगत कराना है कि प्रश्नगत प्रकरण दिनांक 16.12.2025 को सुनवाई हेतु सूचीबद्ध है।**

संलग्नक-यथोक्त।

Digitally signed by
MANEESH MITTAL **भवदीय,**
Date: 11-12-2025
13:22:05

(मनीष मित्तल)
सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि-निम्नलिखित को स्थायी अधिवक्ता, मा० एन०जी०टी०, नई दिल्ली के ई-मेल दिनांक 02.12.2025 की छायाप्रति संलग्नक सहित उक्तानुसार कार्यवाही हेतु प्रेषित:-

1- मुख्य कार्यकारी अधिकारी, जिला पंचायत, गाजीपुर।
2- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, आजमगढ़।

आज्ञा से,

Digitally signed by
SHAILENDRA KUMAR
Date: 11-12-2025
18:20:01

(शैलेन्द्र कुमार)
उप सचिव।

Annexure -3

REGIONAL LABORATORY VARANASI
UTTAR PRADESH POLLUTION CONTROL BOARD

Avas Vikas Office cum-commercial Complex Jawahar Nagar, Bhelupur, Varanasi

TEST REPORT: WASTE WATER LABORATORY

Ref No: 33468014/Varanasi/2025 **Date:27/08/2025**

1- Name of Industry: GRAM PANCHAYAT HARIHARPUR SAIDPUR GHAZIPUR, HARIHARPUR GHAZIPUR

2- Address of Industry: HARIHARPUR GHAZIPUR

3- District: Ghazipur

4- Description about sampling point: DRAIN OF VILLAGE HARIHARPUR IN FRONT OF JAGGU HOUSE

5- Type of Sample (Grab/Composite/Integrated): Grab

6- Sample Collected By: GYAN DUTTA VERMA, JRF AMAR BIBHUTI SINGH, JLA & RAJNATH CHAUDHARY, S.A SUSHIL KUMAR, ASO

7- Colour and Odour: BLACKISH SEWERAGE

8- Quantity and Packing: 02 LITRE PLASTIC JERRICAN & 01 MPN BOTTLE

9- Date of Sample Collection: 23/08/2025

10- Analyis Indented by: RO Varanasi

11- Date of sample receipt in Lab: 23/08/2025

12- Period of Analysis: 23/08/2025-27/08/2025

13- ULR Number:

14- Sampling Plan/Ref. No.:

15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.18	5.5-9.0	02-12
2	Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	126	100	10-20000 mg/l
3	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	56	30	1.0 -50000 mg/l
4	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	230	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Gyan Dutta Verma(JRF), Shivam Tripathi(JRF), Kankshi Sahu(JRF)]

Authorized by
SUSHIL KUMAR Digitally signed by SUSHIL KUMAR Date: 2025.08.27 18:57:09 +05'30'
Sushil Kumar (ASO)

ROHIT SINGH Digitally signed by ROHIT SINGH Date: 2025.08.27 19:09:55 +05'30'
Regional Officer

REGIONAL LABORATORY VARANASI
UTTAR PRADESH POLLUTION CONTROL BOARD

Avas Vikas Office cum-commercial Complex Jawahar Nagar, Bhelupur, Varanasi

TEST REPORT: WASTE WATER LABORATORY

Ref No: 33468014/Varanasi/2025 **Date:27/08/2025**

1- Name of Industry: GRAM PANCHAYAT HARIHARPUR SAIDPUR GHAZIPUR, HARIHARPUR GHAZIPUR

2- Address of Industry: HARIHARPUR GHAZIPUR

3- District: Ghazipur

4- Description about sampling point: DRAIN OF VILLAGE HARIHARPUR IN FRONT OF JAGGU HOUSE

5- Type of Sample (Grab/Composite/Integrated): Grab

6- Sample Collected By: GYAN DUTTA VERMA, JRF AMAR BIBHUTI SINGH, JLA & RAJNATH CHAUDHARY, S.A SUSHIL KUMAR, ASO

7- Colour and Odour: BLACKISH SEWERAGE

8- Quantity and Packing: 02 LITRE PLASTIC JERRICAN & 01 MPN BOTTLE

9- Date of Sample Collection: 23/08/2025

10- Analyis Indented by: RO Varanasi

11- Date of sample receipt in Lab: 23/08/2025

12- Period of Analysis: 23/08/2025-27/08/2025

13- ULR Number:

14- Sampling Plan/Ref. No.:

15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	1700000	-	<1.8 MPN/100 ml & above
2	Fecal Coliform, 9221 E Fecal Coliform Procedure	MPN/100 ml	1100000	<1000	<1.8 MPN/100 ml & above

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Gyan Dutta Verma(JRF), Shivam Tripathi(JRF), Kankshi Sahu(JRF)]

Authorized by
SUSHIL KUMAR Digitally signed by SUSHIL KUMAR Date: 2025.08.27 18:57:23 +05'30'
Sushil Kumar (ASO)

Regional Officer

REGIONAL LABORATORY VARANASI
UTTAR PRADESH POLLUTION CONTROL BOARD

Avas Vikas Office cum-commercial Complex Jawahar Nagar, Bhelupur, Varanasi

TEST REPORT: WATER LABORATORY(SURFACE WATER)

Ref no-33468278/Varanasi/2025 **Date:27/08/2025**

1- **Sample Location:** GRAM PANCHAYAT POND HARIHARPUR SAIDPUR GHAZIPUR

2- **District:** Ghazipur

3- **Address:** HARIHARPUR SAIDPUR GHAZIPUR

4- **Sample Source:** Pond

5- **Type of sample :** Surface Water

6- **Sample Collected By :** GYAN DUTTA VERMA, JRF, AMAR BIBHUTI SINGH, JLA , RAJNATH CHAUDHARY, S.A , SUSHIL KUMAR, ASO

7- **Odour :** None

8- **Quantity and Packing :** 02 LITTER PLASTIC JERRICAN, 01 MPN BOTTLE& DO BOTTLE.

9- **Date of Sample Collection :** 23/08/2025

10- **Analyis Indented by :** RO Varanasi

11- **Date of sample receipt in Lab :** 23/08/2025

Parameter	Unit	Results	Detection Range
pH, APHA24th Ed.4500-B: 2023	-	7.95	02-12
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	6.2	5.0 -10000 mg/l
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	1400	<1.8 MPN/100 ml & above
Fecal Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	830	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	2.3	1.0 -1000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	9.6	4.0 -1000 mg/l
D.O. , APHA 24th Ed. 4500-OB Iodometric Method 2023	mg/l	8.2	0.2-14.0 mg/l

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark:* - NA

Analysed by
[Gyan Dutta Verma(JRF), Kankshi Sahu(JRF), Shivam Tripathi(JRF)]

Authorized by
SUSHIL KUMAR Digitally signed by SUSHIL KUMAR Date: 2025.08.27 19:05:38 +05'30'
Sushil Kumar (ASO)

ROHIT SINGH Digitally signed by ROHIT SINGH Date: 2025.08.27 19:07:40 +05'30'

Regional Officer

Water Quality Criteria

Designated-Best-Use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20 °C 2mg/l or less
Outdoor bathing (Organised)	B	Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	Total coliforms Organism MPN/100ml shall be 5000 or less pH between 6 to 9 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Propagation of Wild life and Fisheries	D	pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling,Controlled Waste disposal	E	pH between 6.0 to 8.5 Electrical Conductivity at 25 °C micro mhos/cm Max.2250 Sodium absorption Ratio Max. 26 Boron Max. 2mg/l

Source: http://www.cpcb.nic.in/wqstandards/

Annexure -4

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वाराणसी

LiFE Lifestyle for Environment

UTTAR PRADESH POLLUTION CONTROL BOARD, VARANASI

संदर्भ सं./Ref.No. 601/NGTOA No. 385/2025/25–26 दिनांक/Date 29/8/2025

सेवा में,

अपर मुख्य अधिकारी,
जिला पंचायत, गाजीपुर,
जनपद–गाजीपुर।

विषयः–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओरिजिनल एप्लीकेशन नं0 385/2025 सिद्धार्थ राय बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 04.08.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओरिजिनल एप्लीकेशन नं0 385/2025 सिद्धार्थ राय बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 04.08.2025 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश के अनुपालन में क्षेत्रीय कार्यालय द्वारा दिनांक 23.08.2025 को निरीक्षण किया गया। निरीक्षण आख्या के अनुसार ग्राम–हरिहरपुर, ब्लाक–मनिहारी, तहसील–सैदपुर, जनपद– गाजीपुर से निस्तारित होने वाले अशोधित घरेलू उत्प्रवाह को श्री रामविलाश कुशवाहा के घर के सामने आराजी नं0–188 में स्थित ग्राम समाज की भूमि पर कच्चा कलेक्शन पिट (छोटी पोखरी) के ओवरफ्लो को लगभग 470 मीटर की दूरी पर पूर्व दिशा में स्थित आराजी नं0–409 पर ग्राम समाज की भूमि पर स्थित अन्य कच्ची पोखरी में पक्की नाली के माध्यम से निस्तारित किया जाना प्रस्तावित है। निरीक्षण के दौरान कच्चे पिट (आराजी नं0–188) के ओवर फ्लो एवं आराजी नं0–409 में स्थित कच्ची पोखरी (तालाब) के नमूनों को एकत्रित कर क्षेत्रीय कार्यालय की प्रयोगशाला में विश्लेषित कराया गया। विश्लेषण के दौरान कच्चे पिट के ओवर फ्लो के प्रचालक पी0ए0–7.18, डी0आ0–0.6 मिलीग्राम/लीटर, बी0ओ0डी0–56 मिलीग्राम/लीटर, सी0ओ0डी0–230 मिलीग्राम/लीटर, टी0एस0एस0–126 मिलीग्राम/लीटर, टोटल कॉलीफार्म–1700000 एमपीएन/100 एमएल एवं फिकल कॉलीफार्म–1100000 एमपीएन/100 एमएल तथा आराजी नं0 409 में स्थित पोखरी से लिए गये नमूने में पी0ए0–7.95, डी0ओ0–8.2 मिलीग्राम/लीटर, बी0ओ0डी0–2.3 मिलीग्राम/लीटर, सी0ओ0डी0–9.6 मिलीग्राम/लीटर, टी0एस0एस0–6.2 मिलीग्राम/लीटर, टोटल कॉलीफार्म–1400 एमपीएन/100 एमएल एवं फिकल कॉलीफार्म–630 एमपीएन/100 एमएल पायी गयी। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओरिजिनल एप्लीकेशन नं0 385/2025 सिद्धार्थ राय बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 04.08.2025 के पैरा–6 में " In the meanwhile, the Respondent No. 7will ensure that no untreated sewage is discharge in th pond in question. " में आदेश जारी किये गये हैं। आपसे अनुरोध है कि उपरोक्त आदेश का अक्षरशः अनुपालन सुनिश्चित रखे जाने हेतु यथाआवश्यक कार्यवाही किये जाने तथा कृत कार्यवाही से इस कार्यालय को अवगत कराने हेतु सम्बंधित को निर्देशित करने का कष्ट करें।

भवदीय,

(रोहित सिंह)
क्षेत्रीय अधिकारी
O/C

पृ0सं0 एवं दिनांकः–उपरोक्त।

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी महोदय, गाजीपुर को सादर सूचनार्थ।
2. मुख्य पर्यावरण अधिकारी (वृत्त–6), उ0प्र0 प्रदूषण नियंत्रण बोर्ड बलखनऊ।
3. मुख्य विधि अधिकारी (प्रभारी), उ0प्र0 प्रदूषण नियंत्रण बोर्ड बलखनऊ।

क्षेत्रीय अधिकारी
O/C
ASO

क्षेत्रीय कार्यालय : आवास विकास ऑफिस कॉम्प्लेक्स, जवाहर नगर, भेलूपुर, वाराणसी–221010, दूरभाष : 0542–2275951
मुख्यालय : टी0सी0–12वी, विभूति खण्ड, गोमती नगर, लखनऊ–226010, दूरभाष : 0522–2720828, 2720681, 2720831. फैक्स : 0522–2720764
ई–मेल : info@uppcb.in वेबसाइट : www.uppcb.up.gov.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वाराणसी

UTTAR PRADESH POLLUTION CONTROL BOARD, VARANASI

LiFE Lifestyle for Environment

संदर्भ सं./Ref.No. 605/MCTOA/NO. 385/2025/25-26 दिनांक/Date 30/08/2025

सेवा में,

अपर मुख्य अधिकारी,
जिला पंचायत, गाजीपुर,
जनपद–गाजीपुर।

विषयः–**मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओरिजिनल एप्लीकेशन नं0 385/2025 सिद्धार्थ राय बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 04.08.2025 के अनुपालन के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओरिजिनल एप्लीकेशन नं0 385/2025 सिद्धार्थ राय बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 04.08.2025 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश के अनुपालन में क्षेत्रीय कार्यालय द्वारा दिनांक 23.08.2025 को निरीक्षण किया गया। निरीक्षण आख्या के अनुसार ग्राम–हरिहरपुर, ब्लाक–मनिहारी, तहसील–सैदपुर, जनपद– गाजीपुर से निस्तारित होने वाले अशोधित घरेलू उत्प्रवाह को श्री रामविलाश कुशवाहा के घर के सामने आराजी नं0–188 में स्थित ग्राम समाज की भूमि पर कच्चा कलेक्शन पिट (छोटी पोखरी) के ओवरफ्लो को लगभग 470 मीटर की दूरी पर पूर्व दिशा में स्थित आराजी नं0–409 पर ग्राम समाज की भूमि पर स्थित अन्य कच्ची पोखरी में पक्की नाली के माध्यम से निस्तारित किया जाना प्रस्तावित है। निरीक्षण के दौरान कच्चे पिट (आराजी नं0–188) के ओवर फ्लो एवं आराजी नं0–409 में स्थित कच्ची पोखरी (तालाब) के नमूनों को एकत्रित कर क्षेत्रीय कार्यालय की प्रयोगशाला में विश्लेषित कराया गया। विश्लेषण के दौरान कच्चे पिट के ओवर फ्लो के प्रचालक पी0ए0–7.18, डी0आ0–0.6 मिलीग्राम/लीटर, बी0ओ0डी0–56 मिलीग्राम/लीटर, सी0ओ0डी0–230 मिलीग्राम/लीटर, टी0एस0एस0–126 मिलीग्राम/लीटर, टोटल कॉलीफार्म–1700000 एमपीएन/100 एमएल एवं फिकल कॉलीफार्म–1100000 एमपीएन/100 एमएल तथा आराजी नं0 409 में स्थित पोखरी से लिए गये नमूने में पी0ए0–7.95, डी0ओ0–8.2 मिलीग्राम/लीटर, बी0ओ0डी0–2.3 मिलीग्राम/लीटर, सी0ओ0डी0–9.6 मिलीग्राम/लीटर, टी0एस0एस0–6.2 मिलीग्राम/लीटर, टोटल कॉलीफार्म–1400 एमपीएन/100 एमएल एवं फिकल कॉलीफार्म–630 एमपीएन/100 एमएल पायी गयी।

उपरोक्त से स्पष्ट है कि आराजी नं0–409 पर ग्राम समाज की भूमि पर स्थित कच्ची पोखरी के जल की गुणता ड्रेन के माध्यम से निस्तारित होने वाले घरेलू वेस्ट के सापेक्ष गुणवत्तापूर्ण है। अतः आपसे अनुरोध है कि आराजी नं0 409 पर स्थित कच्ची पोखरी में अशुद्धीकृत घरेलू वेस्ट का निस्तारण नहीं किया जाय तथा घरेलू वेस्ट का शुद्धीकरण कर सिंचाई आदि में प्रयोग किये जाने की व्यवस्था सुनिश्चित किया जाय।

भवदीय,

(रोहित सिंह)
क्षेत्रीय अधिकारी
01C

पृ0सं0 एवं दिनांकः–उपरोक्त।

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी महोदय, गाजीपुर को सादर सूचनार्थ।
2. मुख्य पर्यावरण अधिकारी (वृत्त–6), उ0प्र0 प्रदूषण नियंत्रण बोर्ड बलखनऊ।
3. मुख्य विधि अधिकारी (प्रभारी), उ0प्र0 प्रदूषण नियंत्रण बोर्ड बलखनऊ।

क्षेत्रीय अधिकारी
01C